



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 23rd October, 2019

SRO 637 .-Whereas, on 07-11-2018 police party of Police Station Sopore apprehended three suspected persons who disclosed their identity as Farhad Ashraf Dar S/O Muhammad Ashraf Dar R/O Duroo, Vikas Nissar Malla S/O Nissar Ahmad & Ishfaq Ahmad S/O Manzoor Ahmad both residents of Chinikipora Sopore and during search, one AK Magazine with five cartridges & a matrix sheet were recovered from Farhad Ashraf, one UBGL grenade, one matrix sheet from Vikas Nissar Ganie & 15 live cartridges of AK series & a matrix sheet from Ishfaq Ahmad were recovered.

2. Whereas, a case FIR No. 90/2018 U/S 7/25 A. Act and 18-B ULA(P) Act 1967 was registered in Police Station Bomai and investigation was taken up; and

3. Whereas, during investigation, it came to fore that the aforementioned accused are associated with LeT outfit and were carrying illegal arms/ammunition in criminal conspiracy with each other to carry out subversive activities; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offences punishable U/S 7/25 A Act, 18 & 23 of the ULA (P) Act 1967, against the accused persons namely; 1. Farhad Ashraf Dar S/o Muhammad Ashraf Dar R/o Duroo Sopore. 2. Vikas Nisar Ganie S/o Nisar Ahmad Ganie 3. Ishfaq Ahmad Malla S/o Manzoor Ahmad Malla both residents of Chinkipra Sopore; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is

sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons for the commission of offences shown against each of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 90/2018 of Police Station Bomai.

Sr.No.	Name of the accused	U/S
1.	Farhad Ashraf Dar S/o Muhammad Ashraf Dar R/o Duroo Sopore.	18 & 23 ULA(P) Act, 1967.
2.	Vikas Nisar Ganie S/o Nisar Ahmad Ganie R/o Chinkipora Sopore	-do-
3.	Ishfaq Ahmad Malla S/o Manzoor Ahmad Malla R/o Chinkipora Sopore	-do-

By Order of Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 23.10.2019

No. Home/Pros/112/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-42/S/2019/43501-03 dated 18-07-2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

Nish
23/10/19

Under Secretary to the Government
Home Department